

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:193  
ANSWERED ON:09.11.2010  
ALLOCATION OF FUNDS UNDER CRF  
Nagar Shri Surendra Singh

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether 40 per cent of the amount from cess on diesel/petrol from the Central Road Fund of the Uttar Pradesh Government and 60 per cent of the amount on the basis of the area of the State is outstanding against the Union Government;
- (b) if so, the details thereof;
- (c) whether the Union Government has allocated this year's fund to the Government of Uttar Pradesh on accrual basis;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI R.P.N.SINGH)

(a) and (b) The accrual funds earmarked for the development of State Roads from the levy of cess or an additional duty of excise and customs on petrol and high speed diesel (HSD) as per the provisions of the Central Road fund (CRF) Act, 2000 were earlier distributed to the States on the basis of 60% weightage to fuel consumption and 40% weightage to geographical area of the State. This has been modified with effect from 2009-10 and the State-wise accrual of funds under CRF are presently made on the basis of 30% weightage to fuel consumption and 70% weightage to the geographical area of the States. The funds under CRF are released to the States on the basis of Utilization Certificates (UCs) received from the States. However, the CRF is a non-lapsable fund. The unspent balance available as on 31.03.2010 for the State of Uttar Pradesh was Rs. 53.42 crore.

(c) to (e) During 2010-11, an amount of Rs. 149.77 crore has been allocated for the State of Uttar Pradesh for the development of State Roads under CRF scheme.